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NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CA/7/2016  
NAME OF THE PETITIONER(S) : India Infrastructure Fund  
NAME OF THE RESPONDENT(S) : Karaikal Port Pvt Ltd  
UNDER SECTION : 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	N.P. Vijaykumar R. Pradeep	Counsel for Respondents R2 to R4	R.P. Vijaykumar for N.P. Vijaykumar
2.	RAJENDRAN RAGHAVAN	Counsel for Indian Bank	gobinath
③	VM SHIVAKUMAR for SHIVAKUMAR & SURESH	Counsel for Karaikal Port	Sh
4.	R. Srin	Counsel for R5, 6 & 7	R. Srin
5.	Shikha Malve A. ASIF BASHA	Counsel for Applicant	A. Asif Bash

**ORDER**

Shri A Asif Basha, counsel for applicant present. Shri V M Shivakumar, counsel for R1, Shri R Pradeep, counsel for R2 to R4, Ms R Devi, counsel for R5 to R7 are present. Counsel for respondents in the CA 7/2016 reported that in relation to the prayer for appointment of observer, the CA 7/2016 has become infructuous for the reason the EGM has already been conducted on 14.12.2016 and no purpose will be served for hearing this matter regarding appointment of an observer and also the connected CA 13/2017. Counsel for the applicant sought time for his submissions. Time extended at request. Put up on **20.03.2017 at 10.30 A.M.**

  
**(K.Anantha Padmanabha Swamy)**  
**Member (Judicial)**